

- to ensure freedom of the press; adequacy and efficacy of the laws, rules and regulations for maintaining this freedom.
3. Constitutional and legal safeguards to protect the citizen's right to privacy.
 4. Means of safeguarding the independence of the Press against economic and political pressures and pressures from proprietors and management.
 5. Role of the Press and the responsibilities it should assume in developmental policies.
 6. The Press as industry, a social institution and a forum for informed discussion of public affairs.
 7. Ownership patterns, management practices and financial structures of the Press; their relation to growth, editorial independence and professional integrity.
 8. Chain newspapers; links with industry, their effect on competition and on the readers' right to objective news and free comments.
 9. Economics of the newspaper industry; newsprint, printing machinery and other inputs for newspapers.
 10. Advertising—Government and private, educational and commercial.
 11. Government—Press relations and the role of official agencies.
 12. Relations that should subsist between different elements of the press, namely, publishers, managers, editors and professional journalists and others.
 13. Growth of small and medium papers and of the language press.
 14. Development of the periodical press and specialised journals.
 15. News coverage and news values; structure and func-

tioning of news agencies and feature agencies; flow of news to and from India.

16. Training of professional manpower; steps to improve professional; research in journalism and mass communication.
17. Journalism as a means of better mutual understanding in the context of proposals for a new international information order.
18. Perspective of newspaper development.

—

13.42 hrs.

PERSONAL EXPLANATION BY
MEMBER

SHRI NIREN GHOSH (Dum-Dum):

Mr. Deputy-Speaker, Sir, on 8th July 1980, Shri Ananda Gopal Mukhopadhyay alleged that I threatened Shri Saradish Roy and Shri Ramavartar Shastri to walk out of the House. It appears in the proceedings of the House on page 11187.

There is not a grain of truth in the statement. It hurt my honour and prestige. I repudiate this statement *in toto*.

SHRI ANANDA GOPAL MUKHOPADHAYAY (Asansol): Mr. Deputy-Speaker, Sir,....

SHRI JYOTIRMOY BOSU (Diamond Harbour): Sir, he cannot make a statement.

MR DEPUTY-SPEAKER: No debate. Nothing will go on record. (Interruptions)**

13.44 hrs.

ELECTION TO COMMITTEES

(i) ESTIMATES COMMITTEE

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI BHISHMA NARAIN SINGH): Sir, I beg to move:

"That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 311 of the Rules of Procedure and Conduct of Business in Lok Sabha,"

**Not recorded.